

(c) This has not been estimated

Enforcement of Pollution Law on Vehicles

2701 SHRI Y S RAJA SEKHAR REDDY: Will the Minister of SURFACE TRANSPORT be pleased to state

(a) whether the pollution law on vehicles which was to be enforced from 1 March, 1990 had to be postponed.

(b) if so, the reasons therefor

(c) whether the law has since been enforced, and

(d) if so, from which date?

THE MINISTER OF SURFACE TRANSPORT AND MINISTER OF COMMUNICATIONS (SHRI K P UNNIKRIISHNAN) (a) No, Sir

(b) Does not arise

(c) and (d) Yes, Sir It has come into effect from 1st March, 1990

[*Translation*]

Action Plan for Drought and Famine

2702 SHRI GIRDHARI LAL BHARGAVA: Will the Minister of AGRICULTURE be pleased to state

(a) whether an action plan has been prepared by Government to find out a permanent solution to the problems of drought and famine; and

(b) if so, the time by which these problems are likely to be contained in various State through this action plan?

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL): (a) and (b). A number of long term measures have been taken to help the States/ Union Territories in mitigating the distress caused by drought. These include increasing area under irrigation, Drought Prone Area Programme, Desert Development Programme, Soil and Water Conservation Programme, Jawahar Rozgar Yojana, Afforestation, etc However, no definite time schedule can be laid down for complete containment of the problems of drought.

Border Dispute Between UP and Bihar

2703 SHRI JANARDAN YADAV: Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the border dispute between Uttar Pradesh and Bihar have been solved; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) and (b). Based upon the arbitral Award of Shri C.M. Trivedi, which was accepted by both the Government of Uttar Pradesh and Bihar, the Bihar and Uttar Pradesh (Alteration of Boundaries) Act, 1968 was enacted to replace the fluctuating inter-state river boundaries by fixed boundaries. Thus there is no boundary dispute as such. However, there have been occasional disputes between private parties involving contending claims in respect of rights of ownership and cultivation of land in some of the territories transferred from one State to the other following the enforcement of the said Act. Such disputes are to be determined by a competent court of law. There are, however, some differences between the Two State Governments over the exchange of records of rights of cultivators in respect of their lands in